

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 100/MP/2021

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the CERC (Conduct of Business Regulations), 1999 for execution of Order dated 13.1.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.1.2020 in Petition No.78/MP/2018.

Petition No. 102/MP/2021

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the CERC (Conduct of Business Regulations), 1999 for execution of Order dated 10.1.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No.236/MP/2017.

Petitioner : DVC

Respondent : MPPMCL

Date of Hearing : **21.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri M.G. Ramachandran, Senior Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Ms. Surbhi Kapoor, Advocate, DVC
Ms. Tanya Sareen, Advocate, DVC
Ms. Srishti Khindaria, Advocate, DVC
Shri Aneesh Bajaj, Advocate, DVC
Shri Paramhans Sahani, Advocate, MPPMCL
Shri Ashish Anand Bernard, Advocate, MPPMCL

Record of Proceedings

At the outset, the learned counsel appearing for the Respondent requested an adjournment and prayed for time to file a reply. He also submitted that an appeal has been also filed in APTEL against order dated 13.1.2020 in Petition No.78/MP/2018 and Order dated 10.1.2020 in Petition No.236/MP/2017.



2. The learned senior counsel appearing for the Petitioner did not object to the request for time to file a reply by the Respondent. He, however, submitted that the Respondent did not press the matter in APTEL and that merely filing an appeal is not a ground for delaying the matter.

3. The Commission, while adjourning the matter, directed Respondent to file a reply till **22.9.2023**, as last opportunity, after serving a copy to the Petitioner, who may, file its rejoinder, if any, on or before **6.10.2023**.

4. These Petitions shall be listed for hearing on **13.10.2023**.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

